COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 96 OF 2017 & IA NO. 1113 OF 2017 & APPEAL NO. 159 OF 2017 & IA NO. 147 OF 2018

Dated: 19th February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

APPEAL NO. 96 OF 2017 & IA NO. 1113 OF 2017

NTPC Limited Vs. AP Eastern Power Distribution Co			Appellant(s)
AF Eastern Power Distribution Co	. Ltd. & Ors	•••	Respondent(s)
Counsel for the Appellant(s) :	Mr. M.G. Ramachandran Ms. Anushree Bardhan Ms. Ranjitha Ramachandra Ms. Poorva Saigal	an	
Counsel for the Respondent(s) :	Mr. Rakesh K. Sharma Mr. Nishant for R-3 & R-4		
	Mr. S. Vallinayagam for R-1	11	
<u>APPEAL NO. 159 OF 2017 &</u> <u>IA NO. 147 OF 2018</u>			
NTPC Limited			Appellant(s)
Vs. West Bengal State Electricity Distribution Company Ltd Respondent(s) & Ors.			
Counsel for the Appellant(s) :	Mr. M.G. Ramachandran Ms. Ranjitha Ramachandra Ms. Poorva Saigal Ms. Anushree Bardhan	an	

Mr. Pradeep Misra for R-9

ORDER I.A. No. 1113 of 2017 & I.A. No. 147 of 2018

(Applns. for condonation of delay in filing reply)

In these applications, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

APPEAL NOs. 96 & 159 OF 2017

It is represented by learned counsel for the parties that pleadings are complete in Appeal No. 96 of 2017.

Learned counsel for the appellant in Appeal No. 159 of 2017 seeks two weeks time to file rejoinder. She may file the same on or before 06.03.2018 after serving copy on the other side.

List these matters on 02.04.2018.

(Justice N. K. Patil) Judicial Member ts/mk

(I.J. Kapoor) Technical Member